

HIGH COURT OF CHHATTISGARH: BILASPUR

ORDER

No. 702 /Confdl. /2016
II-1-10/2001

Bilaspur, dated the 29 September, 2016

Hon'ble the Chief Justice has been pleased to direct that the Portfolio Judges shall deal with and dispose of the following administrative matters pertaining to their Portfolio Districts: -

1. Grant of leave and permission to leave headquarter to District Judges, Special Judges under Schedule Castes and Schedule Tribes (Prevention of Atrocities) Act, Judges of Family Courts.
2. Passing of T.A. bills, Transfer T.A. bills, L.T.C. bills and medical reimbursement claims of District Judges, Special Judges under Schedule Castes and Schedule Tribes (Prevention of Atrocities) Act, Judges of Family Courts.
3. Applications for loans and advances by Judicial Officers.
4. Scrutiny of Copies of Judgements sent by the Sessions Judges and Additional Sessions Judges to the High Court.
5. General supervision and guidance to the Judicial Officers in the District.
6. Matters arising out of the revision of all periodical returns and statements furnished by the Subordinate Courts.
7. Matter concerning appointment of Special Judicial Magistrates under Section 13(1) Cr. P.C.
8. Grant of No Objection Certificate to the Judicial Officers for securing passport.
9. To dispose of the affairs regarding appointment and renewal of Certificates of Oath Commissioner.
10. Information furnished by Judicial Officer with regard to loan and advances.
11. Information/Permission to acquire and dispose of movable and immovable property by Judicial Officers.
12. To monitor the District Level Committee constituted in compliance with the resolution passed under Chief Justices Conference, 2016.
13. Matters relating to authorization under Section 9(5) of the Cr.P.C.
14. Registrar General with the approval of Portfolio Judge of the concerned District to decide the representations made and appeals preferred by the ministerial staff of the subordinate judiciary against the order of District & Sessions Judge to the High Court.
15. Grant of 1st increment to Civil Judges.
16. Vesting of 2nd Class Magisterial Powers to the executive Magistrate.
17. Any other matter referred by the Chief Justice.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

(ARVIND SINGH CHANDEL)
REGISTRAR GENERAL

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25. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
26. Section Officer/In-charge, Accounts/ Budget/ Checker/ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Establishment / I. & E./ Juvenile Justice Cell/ Library/ Litigation/ Pension / Protocol/ Record Room (Admn.)/ S. & A. Cell/Vigilance/Works/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.

29/5/18
(ARVIND SINGH CHANDEL)
REGISTRAR GENERAL